

(2021) 07 KAR CK 0028

In the Karnataka High Court

Case No : Writ Petition No. 200889 Of 2021 (S-RES)

Dr. Jagannath Hebbale

APPELLANT

Vs

State Of Karnataka

RESPONDENT

Date of Decision : 27-07-2021

Acts Referred:

Karnataka Education Act, 1983 — Section 130

Citation : (2021) 07 KAR CK 0028

Hon'ble Judges : Nataraj Rangaswamy, J

Bench : Single Bench

Advocate : Ratna N. Shivayogimath, Sharanabasappa M. Patil, Ameet Kumar Deshpande, Ravi B

Final Decision : Dismissed

Judgement

Nataraj Rangaswamy, J

1. The learned counsel for the petitioner after arguing the writ petition for some time, sought permission to withdraw the petition in view of the

alternative remedy available under Section 130 of the Karnataka Education Act, 1983.

2. The request of the learned counsel for the petitioner is accepted. The writ petition is dismissed as withdrawn.

3. However, liberty is reserved to the petitioner to avail the alternative remedy available under Section 130 of the Karnataka Education Act, 1983. If

the appeal is filed before the competent authority within a period of ten days from today, the same shall be entertained without insisting upon any

application for condonation of delay in filing the appeal. The competent authority is also directed to consider any or all applications filed by the

petitioner for any interim relief. The appeal if filed within ten days from today,

shall be disposed off within a period of 03 months from the date of filing of the appeal.